## GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 3145 ANSWERED ON $4^{\text{TH}}$ AUGUST, 2022

#### **FUEL EFFICIENCY OF HEAVY VEHICLES**

#### 3145. SHRI RAVNEET SINGH BITTU:

#### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

### be pleased to state:

- (a) whether the Government proposes to introduce more fuel efficient heavy vehicles by making it mandatory to comply with fuel efficiency standards;
- (b) if so, the details thereof;
- (c) the time by which these norms will mandatorily be made applicable to these heavy vehicles in the country;
- (d) whether the Government is taking any other measures to improve the fuel efficiency standards of heavy vehicles in the country; and
- (e) if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

#### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

#### (SHRI NITIN JAIRAM GADKARI)

(a) to (c) Ministry of Power vide notifications S.O 2670(E) dated 16.08.2017, S.O 2540(E) dated 16.07.2019, S.O 3215(E) dated 21.09.2020, S.O1464(E) dated 29.03.2022 and S.O1465(E) dated 29.03.2022, under the Energy Conservation Act, 2001 have prescribed fuel efficiency norms for motor vehicles greater than 3.5 tonnes. Accordingly, this Ministry vide draft G.S.R. 503(E) dated 1<sup>st</sup> July, 2022 has amended Rule 115G of Central Motor Vehicle Rules (CMVR) 1989 to include compliance to Fuel Consumption Norms for light, medium and heavy duty motor vehicles of various categories, excluding Tippers, manufactured or imported to India. This is required for the computation of Average Annual fuel consumption. The continued compliance to Fuel Consumption Norms shall be verified as per the procedure of Conformity of Production, outlined in AIS 149.

The aim of the notifications is to introduce more fuel efficient vehicles. Comments have been invited from all stakeholders within thirty days from the date of the notification. This shall be applicable from 01st April 2023.

- (d) and (e) various other measures taken by Government to improve the fuel efficiency standards of heavy vehicles in the country are as under:-
- (i) This Ministry vide G.S.R. 454(E) dated 15<sup>th</sup> May, 2018 has notified regarding the training on fuel efficient driving of heavy goods vehicle/heavy passenger motor vehicle.
- (ii) This Ministry vide G.S.R. 652 (E) dated 23rd September, 2021 has notified regarding the recognition, regulation and control of Automated Testing Stations (ATS). These rules define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by Automated Testing Stations (ATS).
- (iii) The Ministry of Road Transport and Highways has issued a notification vide G.S.R. 479(E) dated 28th June, 2022 to amend rule 95 of the Central Motor Vehicles Rules 1989. It mandates requirements of Rolling resistance, Wet Grip and Rolling Sound Emissions for tyres falling under classes C1 (passenger cars), C2 (light truck) and C3 (truck and bus), as defined in the Automotive Industry Standard 142:2019.

\*\*\*\*